

(a) Whether all public undertakings involved in production and R&D have been directed to deal directly with foreign suppliers without involving any Indian or foreign agents middlemen;

(b) If so, the details of such instructions:

(c) Whether as a follow-up action thereafter, any alternative and effective steps have been suggested to take care of timely supply of material, installation, repair and maintenance of critical foreign equipment during the warranty period and also thereafter; and

(d) The impact of the action on Indian engineers and technicians who were taking care of the above mentioned jobs in such public undertakings as such so far?

THE MINISTER OF INDUSTRY (SHRI J.VENGALA RAO): (a) to (d) The information is being collected and will be laid on the Table of the House.

No Industry Zone

4713. **SHRI HUSSAIN DALWAI:** Will the Minister of INDUSTRY be pleased to state:

(a) Whether it is a fact that in pursuance of the policy of decentralisation of industries practically every district in India has an industrial estate;

(b) The districts which still fall in no

industry zone; and

(c) To what extent the decentralization policy has been successful in backward regions of various States?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M.ARUNACHALAM): (a) The establishment of Industrial estates including the selection of sites for their location, development of areas, the construction of factory sheds, the provision of requisite services and facilities, the allotment of sheds to the entrepreneurs and subsequent management of the estates are within the exclusive jurisdiction of the State Government. However, as on 31.3.1979 out of 705 industrial estates completed in different States and Union Territories, 633 industrial estates had started functioning.

(b) As on date, 93 districts have been identified as No Industry Districts.

(c) The policy of industrial dispersal coupled with Central Incentive Scheme followed by the Central Government has encouraged the entrepreneurs to go to backward areas to set up industries there as may be evident from the following number of letters of intent, industrial licences, Delicensed Registrations and DGTD Registrations granted to backward areas during the years 1984-87 (up to Oct.)

Year	Letters of Intent	Industrial Licences	Delicensed Registrations	D.G.T.D. Regns.
1984	627	323	—	1144
1985	774	427	681	1140
1986	621	278	1483	610
1987 (up to Oct.)	412	171	871	504 (up to Sept.)